



2026:AHC:17231

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 7 of 2026

Iqtiyar Uddin

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prasoon Gautam, Ram Raj Prajapati
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Lekhraj Singh, learned Additional Chief Standing Counsel for the State-respondents and Mr. Azad Rai, learned counsel for gaon sabha.

2. The instant writ petition has been filed for the following relief:

“i. Issue a writ order or direction in the nature of mandamus commanding and directing the respondent no.2 (Board of Revenue, U. P. at Prayagraj) to decide the Revision No. 2469 of 2025 (Iqtiyaruddin Vs. Mohd. Mobin and others) pending before the Board of Revenue, U.P. at Prayagraj within short stipulated period as fixed by this Hon'ble Court in the interest of justice.”

3. Learned counsel for the petitioner submitted that revision filed by petitioner arising out of proceeding under Section 24 of U.P. Revenue Code, 2006 is pending before respondent No.2-Board of Revenue U.P. Prayagraj since 2.7.2025. He further placed the order sheet of pending proceeding which is annexed as Annexure No.3 to the writ petition, in order to demonstrate that matter is not proceeding expeditiously.

4. Considering the entire facts and circumstances of the case, **the instant writ petition is finally disposed of** directing respondent No.2-Board of Revenue, U.P. Prayagraj to decide the aforementioned revision within a period of three months from the date of production of certified copy of this order before him after affording opportunity of hearing to the parties.

January 22, 2026

PS*

(Chandra Kumar Rai,J.)